

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:5772

ANSWERED ON:30.04.2010

EXCISE EVASION BY COMPANIES

Bali Ram Dr. ;Lal Shri Pakauri;Patel Shri Devji;Rawat Shri Ashok Kumar

Will the Minister of FINANCE be pleased to state:

- (a) the details of notices issued in respect of violation of the provision of Central Excise Act, 1944 alongwith response thereto company-wise during each of the last three years;
- (b) the action taken by the Government against such companies during the said period, company wise; and
- (c) the time by which such evaded tax will be recovered?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF FINANCE (Shri S S Palanimanickam)

- (a) to (c) The information is being collected and will be placed on the table of the house shortly.